

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**M/S. GODDESS TEXTILES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/S. GODDESS TEXTILES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/12/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC – Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ2014PTC020934
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.1/192, APPANAICKANPATTI PUDUR ROAD KALANGAL POST, SULUR, Coimbatore, COIMBATORE, Tamil Nadu, India, 641402
6.	Insolvency commencement date in respect of corporate debtor	02.09.2024
7.	Estimated date of closure of insolvency resolution process	01.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	E.SANTHANALAKSHMI IBBI/002/IP-N00831/2019 -2020/12661
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E.Santhanalakshmi  <a href="mailto:CIRP.GODDESSTEXTILES@GMIL.COM">CIRP.GODDESSTEXTILES@GMIL.COM</a>  CIRP(DOT)GODDESSTEXTILES(AT)GMAIL.COM  Mobile: 9941465504
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E.Santhanalakshmi, Insolvency Profesional Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091
11.	Last date for submission of claims	2 <sup>ND</sup> OCTOBER 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. GODDESS TEXTILES PRIVATE LIMITED** on 02/09/2024.

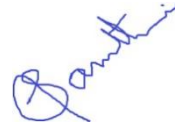
The creditors of **M/S. GODDESS TEXTILES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 2<sup>ND</sup> OCTOBER 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :  
Date and Place: 22/09/2024 - Chennai



**E.SANTHANALAKSHMI**  
**IRP OF M/S. GODDESS TEXTILES PRIVATE LIMITED**



Sri Krishna Sweets in collaboration with Ilakkiya Veedhi and Bharatiya Vidya Bhavan, organised the "Luminaries of the Publishing World" event at Bharatiya Vidya Bhavan. Poet-Artist Malarmagan delivered the welcome address. Dr. T. Parameswari gave the special address. The Sri Krishna Sweets "Annam Award" was presented to Dr. K. Sivakumar. Durai Lakshminpathy, Poet-Artist Malarmagan, Awardee Dr. K. Sivakumar, Special address by Dr. T. Parameswari, Vasuki Badrinarayanan are seen in the photo.



A.M. Jain College participated in a beach clean-up at Besant Nagar, marking International Coastal Clean-Up Day, with over 760 students volunteering under the direction of Principal Dr. B. Mahavir and Dean Dr. M. M. Ramya. The event was backed by the Prithvi Parishad (Enviro Club), Karuna Club, Rotaract Club, and NSS, showcasing the students' dedication to keeping the beach clean and protecting the marine environment.

## Repair public structures before monsoon: CS directs Collectors

Chennai, Sep 22: The state govt has directed district collectors to ensure public safety by inspecting and repairing or demolishing weak public structures ahead of northeast monsoon. This directive was issued during a premonsoon preparedness meeting on Saturday, chaired by chief secretary N Muruganandam. Superintendents of police and heads of various service departments participated, sources said. During the meeting, officials from municipal administration, energy, water resources, home, and other departments participated. "The chief secretary issued a series

of directions to district administrators, including inspecting water bodies, cleaning storm water drains and channels, and strengthening tanks and banks of rivers," an official said. Nodal officers would be appointed by departments in each district to coordinate efforts during the monsoon to ensure timely delivery of services. The chief secretary emphasized the importance of equipping critical mobile towers with generators to maintain communication during possible inundations. Low-lying areas would have to be identified, and residents would have to be evacuated to relief centres promptly. Better coordination with volunteers and NGOs during disasters was also stressed. The onset of the northeast monsoon is expected shortly as the withdrawal of the southwest monsoon may begin next week. The state recorded 361.6mm of rainfall during the southwest monsoon, exceeding the average of 288.6mm. The water resources department reported that the combined storage of 90 reservoirs in the state was 68% of the full capacity of 224.297 tmcft. Last week, the chief

secretary conducted a separate pre-monsoon preparedness meeting with Chennai and neighbouring district administrators. Tangedco, the state power utility, has prepared for the northeast monsoon by stocking 3,864 distribution transformers, 1.33 lakh poles, and conductors for about 14,373 km. It also raised power transformer plinths by a metre in 31 waterlogging-prone substations in Chennai, including areas like Kodambakkam, Alwarthirunagar, Perumbakkam, R A Puram, Periyar Nagar, Koyambedu Market, and K K Nagar so far.



## Anand Verghese honoured with Excellence in Education Award by London Malayalee Council

Chennai, Sep 22: The Hindustan Group of Institutions (HGI), a global leader in the field of education, is proud to announce that its Chairman, Dr. Anand Jacob Verghese, has been awarded the prestigious Excellence in Education Award by the World Malayalee Council, London. This esteemed recognition honors individuals who have made significant contributions to the field of education and have demonstrated exceptional leadership, innovation, and dedication to their students and the academic community.

Dr. Anand Verghese was honoured by former MP and Cllr Stuart Collins, Past Mayor of Croydon, UK in the presence of Kerala Congress Committee President MP Shri K.Sudhakaran. The World Malayalee Council is a global organization that aims to promote unity, friendship, and cultural exchange among Malayalees across the globe. Speaking on the occasion, MP and Kerala Pradesh Congress Committee President K. Sudhakaran said, "Dr. Anand Verghese is a progressive thinker

and edupreneur whose dedication, innovation, and entrepreneurial spirit have significantly impacted the field of education, not just in Tamil Nadu, but across the nation. Hailing from the vibrant state of Kerala, his deep-rooted passion for learning and business acumen have led him to become a leading figure in nurturing the next generation of leaders. Dr. Anand Verghese heads numerous prestigious educational institutions, shaping the futures of countless students and making a positive difference in the world". Dr. Anand expressed his gratitude to the committee for honoring him with the prestigious educational excellence award. He said, "I am privileged to lead institutions with such rich legacies and bright futures. My roots in Kerala have shaped my values and inspired me to strive for excellence in all that I do. The Hindustan Group of Institutions has always been committed to providing a world-class education to our students. We are proud of our accomplishments, but we know that there is always more to be

done. We will continue to innovate, adapt, and evolve to meet the changing needs of our students and the world." Dr. Anand Jacob Verghese is a visionary thinker, leader and a renowned figure in the field of education, serving as the Chairman of The Hindustan Group of Institutions that encompasses numerous educational institutions including Hindustan Institute of Technology and Science (HITS), KCG College of Technology, Hindustan College of Arts and Science, Hindustan Institute of Engineering Technology (HIET), Hindustan College, Mysuru, Orient Flights and HIS Schools. With a passion for nurturing young minds and a commitment to academic & research excellence, Dr. Anand Verghese has played a pivotal role in shaping the institution into a leading educational powerhouse.

## Inclusive education helps students with disabilities: Narayanan

Chennai, Sep 22: Gaps in special education research in India prompted researchers and educators to establish the India Inclusion Research Network (IIRN) in the city on Saturday. Former national security advisor M K Narayanan launched the forum, which will address policies that help children with special needs holistically. "Inclusive education benefits the learning needs and creates an enriching environment. We have to support policies that help children with special needs, and these policies must be grounded in robust research," he said. Narayanan said "Inclusive education not

only benefits children with disabilities, but also enriches the learning environment for all students." The former Governor of West Bengal, said: "Children learn diversity is a strength, and everybody has something valuable to contribute. It is crucial to understand that children with special needs are not defined by their conditions. What sets them apart is rather the tailored support in a world that often overlooks or misunderstands their unique circumstances. Narayanan said, "To create a more inclusive society, we must educate ourselves about the different types of disabilities. And by living responsibly, we

set a positive example for others and contribute to a culture of integrity." Pointing out that there was a fine line between neurodivergent and neurotypical people, Lakshmi Krishnakumar founder-director, Sankalp, said, "People need to cultivate and strengthen empathy; [this would] lead to a more compassionate and emotionally regulated society." The India Inclusion Research Network (IIRN), a forum that promotes and mentors researchers in the field of disability rehabilitation with a focus on inclusion, was also launched at the event. Himangshu Das, Member-Secretary, IIRN, said, "There are many

issues in the field of disability rehabilitation, special education and inclusion." Richard Rose, Professor, Emeritus University of Northampton, United Kingdom, said, "There is a greater need for cohesion and collaborative work among the various groups running special schools and others across the country to bring forth substantial progress in the field to address disability." Gitanjali Govindarajan, founder of Snehadhara Foundation, introduced her Arts Practices for Inclusion (API) programme, which integrates therapeutic arts practices to promote social inclusion.

## AFCCoM seeks PSU banks to pay health insurance premium

Chennai, Sept 22: Association of Former Central Committee Members of SBSU (AFCCoM) seeks the PSU bank managements to foot the bill of health insurance premium of retirees. Chairing the eight general body meeting in Thanjavur today, AFCCoM president S P Raman said that the bank management must implement the recommendations of Dr A K Khandalwal committee set up in 2009 for bringing in reforms in the insurance sector. Referring to his recommendations directing the public sector undertaking banks to pay the health insurance premiums of over 7 lakh retired bank staff which isn't a social waste but an obligation to help the bank pensioners,

wherein a sizeable of them are sick due to age related problems. Hence, health insurance is vital for them and it's the responsibility of the PSU bank management to undertake paying the premium. While praising the brainchild breakfast scheme of Chief Minister M K Stalin, the meeting urged for setting up government oldage home at district headquarters in the State for the elderly left uncared for by the family members. S P Raman sought the TN government to come up with shelter homes for senior citizens (60 and above) across 38 districts by taking care of their well being by providing shelter, food and medical facilities. In yet another

resolution, the AFCCoM meeting demanded the Union Government to drop the proposed Insurance Amendment Bill to privatise the insurance sector. Instead, S P Raman sought to merge all the four PSU insurance companies into one entity. Any step to privatise the insurance sector is detrimental to the welfare of the people and the PSU insurance company employees. Hence, he appealed for a positive step to merge the four PSU insurance companies. Likewise, AFCCoM demanded the SBI management to review the commutation factor thereby making it 10 years and to refund the excess amount recovered from the bank retirees with 8.5% interest. This, according to AFCCoM,

will benefit over 1.5 lakh SBI pensioners. AFCCoM state secretary M K Murthi said that majority of the SBI pensioners are like the proverbial-புறப்படும்பி (Bedridden with age related ailments) and urged for paying the health insurance premium by the PSU bank management. Others who were present at the meeting included AFCCoM assistant treasurer V Bhominathan, executive committee members Tiruvarur N Pandurangan, Coimbatore M Ragunathan, Puducherry S Karunakaran, Vellore R Loganathan, Madurai Paravai S Balasubramaniam, Orthanadu former association secretary V Sampath and secretary M K Murthi.

and edupreneur whose dedication, innovation, and entrepreneurial spirit have significantly impacted the field of education, not just in Tamil Nadu, but across the nation. Hailing from the vibrant state of Kerala, his deep-rooted passion for learning and business acumen have led him to become a leading figure in nurturing the next generation of leaders. Dr. Anand Verghese heads numerous prestigious educational institutions, shaping the futures of countless students and making a positive difference in the world". Dr. Anand expressed his gratitude to the committee for honoring him with the prestigious educational excellence award. He said, "I am privileged to lead institutions with such rich legacies and bright futures. My roots in Kerala have shaped my values and inspired me to strive for excellence in all that I do. The Hindustan Group of Institutions has always been committed to providing a world-class education to our students. We are proud of our accomplishments, but we know that there is always more to be

IN THE SUPREME COURT OF INDIA  
EXTRA-ORDINARY APPELLATE JURISDICTION  
Diary No. 18740 OF 2021  
WITH PRAYER FOR INTERIM RELIEF  
WITH  
115799/2021-APPLICATION FOR CONDONATION OF DELAY IN FILING AND  
115800/2021- APPLICATION FOR EXEMPTION FROM FILING O.T. AND  
115801/2021- APPLICATION FOR EXEMPTION FROM FILING C/O OF THE IMPUGNED JUDGMENT

M. JAYALAKSHMI (DECEASED) THROUGH LRS.	VERSUS	Petitioner(s)/Appellant(s)
K.M. MANOHARAN AND OTHERS		... Respondent(s)

To,  
1. K. JAGANRAJ S/O K.M. KUPPUSWAMI MUDALIAR, D.NO. 19, FIRST SIVAGAMIAMMAN KOIL STREET, NELLOREPET, GUDIYATTAM TOWN, DISTRICT-VELLORE, TAMIL NADU  
PID: 98761/2024 FOR R/F IN DIARY NO. 18740/2021 (SEC XII)

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/S. GODDESS TEXTILES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S. GODDESS TEXTILES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	05/12/2014
3. Authority under which corporate debtor is incorporated/registered	ROC - Coimbatore
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17111TZ2014PT0020934
5. Address of the registered office and principal office (if any) of corporate debtor	NO.1/192, APPANACKANPATTI PUDUR ROAD KALANGAL POST, SULLUR, COIMBATORE, TAMIL NADU, INDIA, 641402
6. Insolvency commencement date in respect of corporate debtor	02.09.2024
7. Estimated date of closure of insolvency resolution process	01.03.2025
8. Name and e-mail of the interim resolution professional acting as interim resolution professional	E.SANTHANALAKSHMI IBB/002/IP/NO0831/2019-2020/12661
9. Address and e-mail of the interim resolution professional, as registered with the Board	E.Santhanalakshmi CIRP-GODDESSTEXTILES@GMAIL.COM Mobile: 9947465504
10. Address and e-mail to be used for correspondence with the interim resolution professional	E.Santhanalakshmi Insolvency Professional Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madhapakkam, Chennai, Tamil Nadu - 600091
11. Last date for submission of claims	2ND OCTOBER 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. GODDESS TEXTILES PRIVATE LIMITED. The creditors of M/S. GODDESS TEXTILES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 2<sup>ND</sup> OCTOBER 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Date and Place: 22/09/2024 - Chennai Name and Signature of Interim Resolution Professional: E.SANTHANALAKSHMI IRP OF M/S. GODDESS TEXTILES PRIVATE LIMITED

WHEREAS the Petition for Special Leave to Appeal with prayer for interim relief along with application for CONDONATION OF DELAY IN FILING, EXEMPTION FROM FILING O.T., EXEMPTION FROM FILING C/O OF THE IMPUGNED JUDGMENT, SUBSTITUTED SERVICE above mentioned (copy enclosed) filed in the Registry by Mr. V. RAMASUBRAMANIAN, Advocate on behalf of the Petitioner(s) above named was listed for hearing before this Court on 20th September, 2021, when the Court was pleased to pass the following order:-

" Issue notice, returnable in six weeks. DASTI, in addition, is permitted. "

AND WHEREAS, the matter above-mentioned was listed before Ld. Registrar's Court on 05th April, 2024, When the following inter-alia order was passed:-

"D.No 18740/2021  
Despite due service on respondent nos.1, 2, 5 and 7 to 10, there is no appearance. Respondent nos.3 and 4 have already filed counter affidavit. Ld. Counsel for the petitioner submits that he has not received the proforma notice from the office for publication in respect of unserved respondent no. 6. Office to verify. If same is not supplied to the petitioner, issue notice afresh for publication. List again on 11.07.2024. xxxx "

NOW, THEREFORE, TAKE NOTICE that the above petition with prayer for interim relief along with application for CONDONATION OF DELAY IN FILING, EXEMPTION FROM FILING O.T., EXEMPTION FROM FILING C/O OF THE IMPUGNED JUDGMENT will be posted for hearing before this Court in due course and you may enter appearance before this Court either in person or through an advocate on record of this Court duly appointed by you in that behalf within 30 days from the date of service of notice. You may thereafter show cause to the Court on the day that may subsequently be specified as to why delay in filing SLP be not condoned and Special Leave Petition and interim relief as prayed be not granted and the resultant appeal be not allowed. Take Further Notice that the prayer for interim relief after notice will also be listed before the Court in due course. You may file your affidavit in opposition to the petition as provided under Rule 14(1) of Order XXI, S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting interim order or for vacating interim order if already granted. TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence. Dated :24th April, 2024 ASSISTANT REGISTRAR

